

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARYAN INFRAPROJECTS LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	ARYAN INFRAPROJECTS LIMITED
2.	Date of Incorporation of Corporate Debtor	26.12.2007
3.	Authority under which Corporate Debtor is incorporated/ Registered	Registrar of Companies, Cuttack, Odisha
4.	Corporate Identity No. of Corporate Debtor	CIN: U45201OR2007PLC009694
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	540, Sahid Nagar, Bhubaneswar-751007, Odisha
6.	Insolvency Commencement date in respect of Corporate Debtor	Date of Order-14.11.2019, Receipt of Order -19.11.2019
7.	Estimated date of closure of Insolvency Resolution Process	11.05.2020
8.	Name and Registration Number of the Insolvency Professional acting as a Interim Resolution Professional	Debadatta Mohapatra IBBI/IPA-002/IP-N00424/2017-2018/11273
9.	Address and email id of a Interim Resolution Professional as registered by the Board	Plot- VIM-79, Sailashree Vihar, Bhubaneswar, Odisha-751021, Email id - ip.csdeba@gmail.com
10.	Address and email id to be used for correspondence with the Interim Resolution Professional	Plot - VIM-79, Sailashree Vihar, Bhubaneswar, Odisha-751021, Email id- irparyaninfraprojects@gmail.com
11.	Last date for submission of Claims	02.12.2019
12.	Classes of creditors, if any, under clause (b) of sub Section (6A) of Section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of the Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each Class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorised Representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal Cuttack Bench has Ordered the Commencement of Corporate Insolvency Resolution Process of **M/s ARYAN INFRAPROJECTS LIMITED** on **14.11.2019** vide its Order CP (IB) No. 197/KB/2019 , TP No. 03/CTB/2019. The Creditors of Aryan Infraprojects Limited are hereby called upon to submit a proof of their claims on or before 02/12/2019 to the Interim Resolution Professional at the address mentioned against item 10. The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against entry No.12, shall indicate its choice of Authorised Representative from among three Insolvency Professionals listed against entry No. 13 to act as an authorised representative of the class [specify class] in Form CA.

Submission of False or misleading proofs of claim shall attract penalties.

Date: 19/11/2019

Place: Bhubaneswar



Sd/-

CS Debadatta Mohapatra, IRP
IBBI/IPA-002/IP-N00424/2017-2018/11273